

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/275/ (IB)/2017  
NAME OF THE PETITIONER(S) : N. NATARAJAN & N. SHANMUGAVEL  
NAME OF THE RESPONDENT(S) : SRI BALAMBIGAI AGENCIES PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1)	K. RAMASAMY G. V. MOHAN KUMAR	Counsel for petitioners	
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**ORDER**

Counsel for petitioner present. No representation on behalf of the respondents. It has been submitted by the counsel for petitioner that his premises are being occupied by the corporate debtor and the office is locked. He had sent notice to him which has been returned. In view of this, the counsel for petitioner is directed to cause notice by way of publication in newspaper in English and in vernacular language and having wider circulation in the Coimbatore District in which the office of the company is situated and file an affidavit alongwith proof of advertisement by the next date of hearing. Put up on 21.07.2017 at 2.30 P.M.

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)